

Item No. 7

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 2237/2021

This the 8th day of October, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

Sh. Kamal Pal Sharma, Ex-LDC
S/o. Sh. Ram Lal Sharma
House No. 512, Gali No. 19,
Chandan Vihar, Delhi – 110 084.

...Applicant

(By Advocate : Mr. Prem Chand)

Versus

1. Delhi Development Authority
Through its
Vice-Chairman,
Vikas Sadan, INA
New Delhi-110 023.
2. Commissioner
Delhi Development Authority
Vikas Sadan, INA
New Delhi-110 023.

.. Respondents

ORDER (ORAL)

The applicant retired as LDC from the respondent – DDA on 31.08.2013, on attaining the age of superannuation. However, the respondents did not make payment of Leave Encashment to him, in respect of leave at his credit on the date of cessation of his service. Feeling aggrieved, he filed this O.A. with a prayer to direct the

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respondents to make payment of leave encashment, along with interest @12% on the delayed payment.



2. The applicant contends that he made a representation dated 15.12.2020 in this behalf. However, no action has been taken thereon by the respondents so far.

3. Today, I heard Mr. Prem Chand, learned counsel for applicant, at the stage of admission, through video conferencing.

4. Learned counsel for the applicant submits that the applicant would be satisfied, if the respondents are directed to consider his representation dated 15.12.2020 and to pass a reasoned and speaking order thereon, in a time bound manner.

5. Accordingly, the O.A. is disposed of, without going into the merits of the case, with a direction to the respondents to consider the representation dated 15.12.2020 of the applicant and to pass a reasoned and speaking order, as early as possible, and in any case not later than two months from the date of receipt of a copy of this order. This shall be done without any prejudice to the rights of the respondents.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

October 8, 2021
/jyoti/Mbt/